

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21863 of 2015

(Arising out of Order-in-Original No. MYS-EXCUS-000-COM-
JSC-003-15-16 dated 26/05/2015 passed by Commissioner
Of Central Excise, Customs and Service Tax , MYSORE)

Sri Lakshmi Venkateswara Cranes

(sole Proprietary Concern Of Sri
M.somashekhar),saraswathi Rice Mill
Compound, bamboo Bazar,
new Sayyaji Rao Road Mysore
MYSORE - 570021
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Mysore**

S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

Appearance:

**Shri K.PARAMESWARAN,
Advocate(s)**

FLAT NO.101, SURAJ SADAN, NO.23, II
CROSS, (RAMACHANDRA ROAD)
GANDHINAGAR,
BANGALORE - 560009
KARNATAKA

For the Appellant

**Ms. D.S. Sangeetha, Joint
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20646 / 2020

Date of Hearing: 18/09/2020

Date of Decision: 18/09/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...